



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI GEORGE MATHAN, JUDICIAL MEMBER  
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

**ITA No.45/CTK/2016**

Assessment Year : 2008-09

Mr Rakesh Modi, College Road, Keonjhar	Vs.	DCIT, Circle-1(1), Sambalpur
PAN/GIR No.AFUPM 6151 R		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : None

Revenue by : Shri S.C.Mohanty, Sr DR

**Date of Hearing : 23 /03/2023**

**Date of Pronouncement : 23 /03/2023**

**ORDER**

**Per Bench**

This is an appeal filed by the assessee against the order of the Id CIT(A), Cuttack, dated 20.11.2015 in Appeal No.116/2014-15 for the assessment year 2008-09.

2. None appeared on behalf of the assessee. Shri S.C.Mohanty, Sr DR appeared on behalf of the revenue.

3. At the time of hearing, Id Sr DR submitted that the assessee has filed application under Vivad se Viswash Scheme for settlement of the dispute and necessary certificates have also been issued. Consequently, the appeal

filed by the assessee is dismissed in view of the fact that the assessee has settled the above matter under Vivad se Viswas Scheme.

4. In the result, appeal filed by the assessee is dismissed.

Order dictated and pronounced in the open court on 23/03/2023.

Sd/-  
**(Arun Khodpia)**  
**ACCOUNTANT MEMBER**

Cuttack; Dated 23/03/2023  
B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Mr Rakesh Modi, College Road, Keonjhar
2. The Respondent: DCIT, Circle-1(1), Sambalpur
3. The CIT(A)-, Cuttack
4. Pr.CIT-, Cuttack
5. DR, ITAT, Cuttack
6. Guard file.  
//True Copy//

sd/-  
**(George Mathan)**  
**JUDICIAL MEMBER**

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**